

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 37 OF 2019**

**IN**

**APPEAL NO. 30 OF 2019**

**Dated : 20<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Limited ...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. P. V. Dinesh  
Mr. Singhu T. P.  
Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans Sahani for R-2  
Mr. Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Tushar Srivastava  
Mr. Lakshyajit Singh B. for R-3

**ORDER**

Learned counsel for the Respondent No. 3 / Generator filed correspondent through e-mail between the Appellant and Respondent No. 3 / Generator. In terms of this, the Appellant seems to have insisted on furnishing security for the payment to be made both in terms of the orders of this Tribunal dated 15.05.2019. We are of the opinion that this action of the Appellant is beyond the scope of directions even by the APTEL which can be viewed seriously. At this stage learned counsel for the Appellant seeks indulgence of this Tribunal by undertaking to see that the amount is transferred by tomorrow itself.

List this matter for IA for further hearing on **29.05.2019.**

**(S. D.Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**